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Title: Discussion on the New Delhi Municipal Council (Amendment) Bill, 2010. (Not Concluded).

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): Sir, I beg to move:

"That the Bill further to amend the New Delhi Municipal Council Act, 1994, be taken into consideration."

The Bill proposes to amend certain provisions of the New Delhi Municipal Council Act, 1994 with a view to revise the composition of the New Delhi Municipal Council (NDMC) and the procedure for presiding over the meetings of the Council.

The existing provisions of the NDMC Bill provides *inter alia* that there shall be three Members of the Legislative Assembly of Delhi, whose constituency fall fully or partly in the New Delhi areas, as members of the New Delhi Municipal Council. After delimitation of Assembly Constituencies in Delhi in the year 2008, only two such Assembly Constituencies fall within the New Delhi area, namely, the New Delhi Assembly Constituency and the Delhi Cantonment Assembly Constituency. As a result, only two Members of the Delhi Legislative Assembly can be members of the Council.

Further, the Estimates Committee of the 14th Lok Sabha had *inter alia* recommended that the Government should review the desirability of modifying composition of the Council for granting voting right at the Council meetings to the Members of Parliament representing the constituencies comprising wholly or partly the area under the jurisdiction of the NDMC.

Accordingly, it is proposed to revise the composition of the Council, necessitated by the delimitation of Assembly Constituencies in Delhi and also keeping in view the recommendations made by the Estimates Committee of 14th Lok Sabha.

In view of the proposed inclusion of the Member of Parliament as a member of the Council and other changes in the composition of the Council, it is further proposed to amend the NDMC Act to revise the procedure for presiding over the meetings of the Council.

The proposed amendments will rectify the imbalance created after delimitation of Assembly Constituencies and will ensure public representation in its true spirit and perspective.

With these words, Sir, I commend this Bill to this august House for approval.

MR. DEPUTY SPEAKER: Motion moved:

"That the Bill further to amend the New Delhi Municipal Council Act, 1994, be taken into consideration."

श्री कीर्ति आज़ाद (दरभंगा): उपाध्यक्ष महोदय, मुझे वर्ष 1993-98 तक मैंने विधान सभा का प्रतिनिधित्व किया था। पहले इसका नाम गोल मार्केट था, लेकिन अब नई दिल्ली हो गया है। यह एक अच्छा कदम है। पहले तीन विधायक इसके सदस्य थे, लेकिन डेलिमिटेशन के बाद दो हो गए हैं। संसद सदस्य इसमें स्पेशल इन्वाइटी हुआ करते थे और उनके पास वोटिंग का कोई अधिकार नहीं था। यह दो कदम बहुत अच्छे हैं। इस क्षेत्र से वर्तमान में मुख्यमंत्री बनीं तो उनके लिए एक सदस्य के रूप में आना और काउंसिल के सदस्य के रूप में बैठना उचित नहीं था। यह भी अपने आप में बहुत अच्छा कदम है जो सरकार लेकर के आयी है।

उपाध्यक्ष महोदय : अब प्राइवेट मैम्बर संकल्प का समय हो गया है, आप बाद में कंटीन्यू कीजिएगा।

